

IN THE INCOME TAX APPELLATE TRIBUNAL “D” BENCH : KOLKATA

[Before Hon’ble Shri M.Balaganesh, AM & Shri S.S.Viswanethra Ravi, JM]

I.T.A No. 477/Kol/2016

Assessment Year : 2010-11

Soumitra Bhattacharjee
[PAN: AGJPB 0583 A]
(Appellant)

-vs-

ITO, Ward-49(1), Kolkata
(Respondent)

For the Appellant : None
For the Respondent : Shri Soumyajit Dasgupta, Addl. CIT

Date of Hearing : 26.12.2017

Date of Pronouncement : 05.01.2018

ORDER

Per M.Balaganesh, AM

1. This appeal by the Assessee arises out of the order of the Learned Commissioner of Income Tax(Appeals)-15, Kolkata [in short the ld CIT(A)] in Appeal No.87/CIT(A)-15/14-15/W-49(1)/Kol dated 11.12.2015 against the order passed by the ITO, Wd-49(1), Kolkata [in short the ld AO] under section 143(3) of the Income Tax Act, 1961 (in short “the Act”) dated 28.03.2013 for the Assessment Year 2010-11.

2. At the outset, we find that there were certain defects which were pointed out by the Registry in form no. 36 filed by the assessee for which defect notice had been duly issued to the assessee on 08.04.2016. These defects were not rectified by the assessee as on date. The appeal was also listed for hearing on 09.11.2017 on which date none appeared on behalf of the assessee and the case was adjourned to 26.12.2017 i.e. today. In view of this, we deem it fit to dismiss the appeal of the assessee as defective.

3. In the result, the appeal of the assessee is dismissed as defective.

Order pronounced in the Court on 05.01.2018

Sd/-

[S.S. Viswanethra Ravi]
Judicial Member

Sd/-

[M.Balaganesh]
Accountant Member

Dated : 05.01.2018
SB, Sr. PS

Copy of the order forwarded to:

1. Soumitra Bhattacharjee, S/o,Dilip Bhattacharjee, P.O.+Village-Dakshinchatra, Dist.-24 PGS North, Pin-743247.
2. CIT(A)-15, Kolkata, 54/1, 2nd Floor, Rafi Ahmed Kidwai Road, Kolkata-700016.
- 3..C.I.T.- 4. C.I.T.- Kolkata.
5. CIT(DR), Kolkata Benches, Kolkata.

True copy

By Order

Senior Private Secretary
Head of Office/D.D.O., ITAT, Kolkata Benches